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Norms for collecting fines for damaging properties in Kendriya Vidyalaya Sangathan

*367. SHRI SYED SIBTEY RAZI: Will the PRIME MINISTER be pleased to state:

- (a) whether Kendriya Vidyalaya Sangathan has fixed some norms for collection of fines from students for damaging properties of Kendriya Vidyalayas;
 - (b) if so, the details thereof;
- (c) whether these norms also provide that demand of these fines from students shall be under some written instructions, that the receipt of fines collected would be issued to students involved in damaging school properties; 1
- (d) whether these instructions are being complied with by all Kendriya Vidyalayas;
- (e) if so, the details thereof and if not, what action is proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA); (a) t₀ (e) The Kendriya Vidyalaya Sangathan has laid down the following procedure in regard to the loss of stores due to breakage.

As and when breakages arise, action should be taken to fix responsibility on the students or staff at fault and to recover the cost price or market price, whichever is higher. A receipt should be issued to the party concerned and the amount credited as miscellaneous income.

A note of the breakage should be kept in a prescribed register and the broken articles should be preserved for investigation by the 'condemnation board',

These instructions are being complied with by all Kendriya Vidyalayas.

Sinking of INS Andaman of Indian Navy

*368. KUMARI SAYEEDA KHATUN:

SHRI SURESH PACHOURI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that fourteen naval personnel including three officers were missing when INS Andaman, a Poviet-made warship of the Indian Navy, sank in rough weather, alongwith armaments including missiles, in the Bay of Bengal near Visakhapatnam on August 20-21, 1990; if so, the details thereof.
- (b) whether any enquiry has been conducted in this regard;
- (c) if so, whether it was a case "of sabotage; and
- (d) what were the total losses suffer ed and action taken proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAZA RAMANNA): (a) INS Andaman, a Petya class patrol vessel, sank in the Bav of Bengal at 14. 05 hrs. on the 21st August, 1990, during exercises. Of the 132 crew members On board, 117 were rescued by Naval ships operating in the vicinity and 15 Naval personnel incuding 3 officers, are reported missing. The ship was not carrying any missile on board. Dead bodies of two personnel have since been received.

- (b) and (c) A Board of Enquiry has been instituted to enquire into the causes of the accident and its report is awaited. The Naval Headquarters have reported that, prima facie, there appears to be no reason to suspect
- (d) Besides the loss of precious lives, the other losses suffered in the acci-